## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

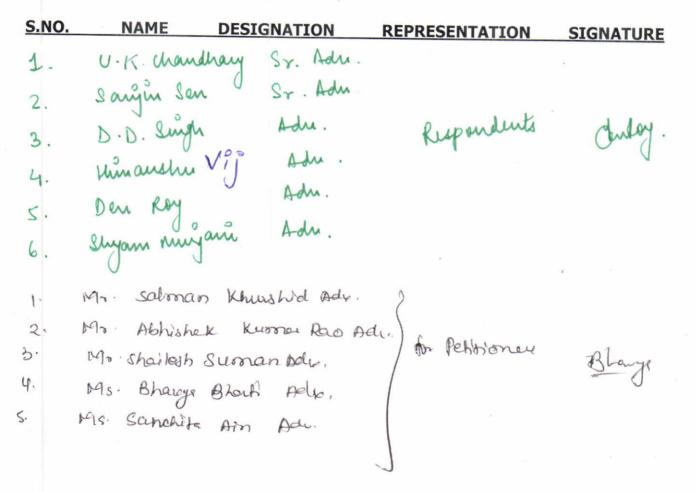
**C. P. NO.** 59(ND)2008 **CA. NO.** 

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.10.2016

NAME OF THE COMPANY: Sh. Rajkumar Divraj & Ors. V/s M/s. Rambagh Palace Hotel Pvt. Ltd.

## SECTION OF THE COMPANIES ACT: 397/398



## ORDER

Arguments have been addressed in CA 23/2016 by the Ld. Sr. Counsels appearing for both sides. Though it was earlier considered expedient to dispose off the issue of maintainability before hearing the main petition, in view of the facts argued today, this Bench is of the opinion that all contentious issues can be disposed off together.

2. The parties are therefore directed to address final arguments. Written synopsis alongwith citations relevant to their pleading, if any, may also be filed by the next date of hearing.

3. To come up on 09.11.2016.

(Ina Malhotra) Member Judicial